तकरीबन डेढ़ साल का विलम्ब हुआ है । हम लोग कहत कहते थक गये हैं, इस को क्या कभी देखा जायेगा, कभी इस पर ग्रमल भी होगा ? क्या पालियामेंट श्रीर श्रध्यक्ष के ग्रादेशों का ग्रादर होगा ? इसका निर्णय तो ग्रापको करना है। दर्जनों दफा हमने इस को उठाया है।

MR. SPEAKER: I invited the Chairman of the Subordinate Legis-Shri lation Committee. Vikram Mahajan. but he happened to be absent on that day. I find that it was only the Subordinate Legislation which noticed it. Even Committee in this statement in para 3 it is said that the omission to lay the notification amending the cadre strength and the pay scales came to the notice of the Ministry in September, 1973 when this was pointed out by the Lok Sabha Secretariat. The Subordinate Legislation Committee noticed it and that is why it came to the notice of our Secretariat. The other day Mr. Limaye asked, where is the Chairman of the Subordinate Legislation Committee? Mr. Mahajan did not happen to be here on that day. It was only due to the functioning of the Subordinate Legislation Committee that such matters came to light. If Mr. Mahajan wants to make some statement, he can. I must compliment him on the alertness he has shown.

13 hrs.

SHRI VIKRAM MAHAJAN (Kangra): So far as the present notifications which have been laid on the Table of the House are concerned. I wish to point out that out of 17, the Indian Police Service Fixation of (Amendment) Re-Cadre Strength and the Indian Police gulations Service Pay (Amendment) Rules and their corrigendum, are being laid on the Table of the House today after a gap of over six months to one year. Twelve of them have been commented upon by the Committee on Subordinate Legislation in their Ninth Report. Three of them relate to corrigendum and two are being examined.

As stated in the explanation by the Minister while laying these rules on the Table, the laying of these notifications had been overlooked by the Ministry of Home Affairs, and they were made aware of these lapses only after it was pointed out by the Lok Sabha Secretariat, i.e., the Committee on Subordinate Legislation. The Committee has in its two recent reports, namely, the Fifth and Ninth Reports, not only frowned delay in laying but also upon the vigilant to see whether has been the rules statutorily required to be laid are being laid or not. The aforesaid 17 notifications fall in the latter category and reference was, therefore, made by the Lok Sabha Secretariat on behalf of the Committee on Subordinate Legislation. If you so desire. I can read the relevant paragraphs of the Report of the Committee on Subordinate Legislation. namely, para 13 to 18.

MR. SPEAKER: It is enough if he draws attention to these paragraphs.

SHRI VIKRAM MAHAJAN: They have been circulated.

MR. SPEAKER: Thank you very much. All our apprehensions against the Committee have gone. I compliment you for that.

Now it is up to the Ministers to follow these directions. I need not repeat the observations again. I am not going to tolerate it for all times. We will have to remedy this sooner or later. This is a very strict practice in all Parliaments. Please see that your departments work properly and alertly. I do not want to hear about this in future.

ANNUAL REPORT OF CENTRAL SILK BOARD, 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table: ---

A copy of the Annual Report (Hindi and English versions) of the Central Silk Board for the year 1972-73, under section 12A of the Central Silk Board Act, 1948.' [Placed in Library. See No. LT. 3820/73].

INDIAN TELEGRAPH (SECOND AMEND-MENT) RULES, 1973 AND RECOMMEN-DATIONS ETC. OF PATHAK COMMITTEE ON TELECOMMUNICATION CAPACITY AND PLANNING

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): 1 beg to lay on the Table:—

(1) A copy of the Indian Telegraph (Second Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G. S. R. 1243 in Gazette of India dated the 17th November, 1978 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-5821/73].

(2) A copy of the Conclusions and Recommendations of the Pathak Committee on Telecommunication Capacity Planning and the Decisions of the Government thereon (Hindi and English versions). [Placed in Library. See No. LT-5822/73].

ANNUAL REPORT ETC. OF THE REGISTRAR OF NEWSPAPERS FOR INDIA ON PRESS IN INDIA, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table: —

(i) A copy of the Annual Report (Part II) of the Registrar of Newspapers for India on Press in India, 1972.

(ii) A Statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report. [Placed in Library. See No. LT-5823/73].

श्री मटल विहारी बाजपेयो (ग्वालियर) : भ्रध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न हैं। यह रिपोर्ट हिन्दी में नहीं रखी गई है क्रौर मंत्री महोदय ने बयान दिया है कि हिन्दी में रिपोर्ट नहीं रखी जा सकती है क्रौर न रखी जायेगी—-चूंकि यह पहले संग्रेजी में रखी जातो थी, इसलिए ब्रब भी वह क्रंग्रेजी में रखी जायेगी मैं समझता हूं कि वह कार्यवाही पालियामैंट ढारा पास किये गये कानन के खिलाफ़ है

भाग (2) में यह पत्र सभा-पटल पर रखा गया है: ''उपयुंक्त प्रतिवेदन का हिन्दी संस्करण सभा पटल पर न रखने के कारण स्पष्ट करने वाला एक विवरण '' इ.स विवरण में कहा गया है:

> "भारत के समाचार पत्रों के रजिस्ट्रांर की पंद्रहवीं वार्षिक रिपोर्ट प्रैस इन ईंडिया 1972 भाग 2, वर्ष 1971 के ग्रन्त तक प्रकाणित सभी समाचारपत्रों एवं पतिकाग्रों की एक विवरण पुस्तिका है क्योंकि यह समाचारपत्रों की एक सूची ही है, इस लिए इस को पहले के बर्धों की तरह हिन्दी में नहीं छापा गया है"

मेरा निवेदन है कि यह रिपोर्ट, चाहे यह एक सूचो हो है, हिन्दी में भो समा-पटल पर रखी जानो चाहिए

ग्राध्यक्ष महोदयः इस में कहा गया हैंके "ए स्टेटमेंट (हिन्दी एण्ड डंगलिश) वर्यन्ज" यह स्टेटमेंट तो हिन्दी में भो है